GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 5695 ANSWERED ON FRIDAY THE 7th APRIL, 2017 CHAITRA 17, 1939 (SAKA)

CSR

QUESTION

5695. SHRI NALIN KUMAR KATEEL: SHRI RAM KUMAR SHARMA: SHRI D.K. SURESH:

Will the Minister of CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

be pleased to state:

(a) whether it is mandatory for companies to spend two per cent of their profits on social welfare as per the Companies Act, 2013; and

(b) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(SHRI ARJUN RAM MEGHWAL) (श्री अर्जुन राम मेघवाल)

(a) and (b): Section 135 of the Companies Act 2013, mandates every company above the specified thresholds of turnover, or net worth, or net profit to spend at least two per cent of the average net profits earned during three immediately preceding financial years on Corporate Social Responsibility (CSR) activities specified in Schedule VII of the Act.

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